

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. 12.2.04

12.2.04

Copies of order
prepared for counsel
for both sides

learned counsel for the applicant
submitted that since the applicant
has otherwise obtained his relief,
he does not want to prosecute this
O.A. any further. Accordingly the
O.A. is dismissed as withdrawn.

h
16/3

h
16/3/04
to (5)

memo filed by the applicant
be kept on record.

[Signature]
Vice-Chairman (S) *[Signature]*
Vice-Chairman (A)